

GOVERNMENT OF INDIA
MINISTRY OF FINANCE
(DEPARTMENT OF REVENUE)

.....

New Delhi, the 13th September, 1973.

NOTIFICATION
INCOME TAX

No.2499(F.No.404/09/73-ITCC): In pursuance of sub-clause (iii) of clause (44) of section 2 of the Income-tax Act, 1961(43 of 1961), and in supersession of the notification of the Government of India in the Department of Revenue and Banking No.1014(F.No.404/27/72-ITCC) dated 9.6.72 the Central Government hereby authorises Shri GHATUBHUSH PRASAD Being a Gasetted Officer of the Central Government, to exercise the powers of a Tax Recovery Officer under the said Act.

2. This Notification shall come into force with effect from the date Shri GHATUBHUSH PRASAD takes over charge as Tax Recovery Officer.

sd/-

(H. VENKATARAMAN)

DEPUTY SECRETARY TO THE GOVERNMENT OF INDIA

The Manager,
Government of India Press,
NEW DELHI.

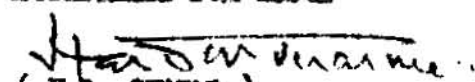
copy forwarded to:-

1. All Commissioners of Income-tax.
2. All Directors of Inspection including DI(O&MS), New Delhi.
3. The Comptroller & Auditor General of India, New Delhi.
4. The Chief Secretary, Government of Bihar, Patna.
5. The Accountant General, Bihar, Patna.
6. The Jt. Secy. & Legal Adviser, Ministry of Law, New Delhi.
7. Bulletin Section.
8. Guard File.
9. The Commissioner of Income-tax, Bihar, Patna.

sd/-

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DEPUTY SECRETARY TO THE GOVERNMENT OF INDIA


(E.D. SHARMA)
ASST. DIRECTOR (RS&P).

NO.CC/ITCC/2421/599/RSP/73.